

**COURT - I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 266 OF 2016 &  
IA NO. 561 OF 2016**

**Dated: 2<sup>nd</sup> May, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**PEL Power Ltd.**

**...Appellant(s)**

**Vs.**

**Central Electricity Regulatory Commission & Anr.**

**...Respondent(s)**

Counsel for the Appellant(s) : Ms. Neha Garg  
Mrs. Swapna Seshadri

Counsel for the Respondent(s) : Ms. Suparna Srivastava  
Mr. Rahul Srivastava for R.2

Mr. Sethu Ramalingam for R.1

**ORDER**

Learned counsel for respondent No. 2 seeks two weeks time to file reply. He may file the same on or before 17.05.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 01.06.2017 after serving copy on the other side.

List the matter on **19.07.2017.**

**(I. J. Kapoor)  
Technical Member**

**(Justice Ranjana P. Desai)  
Chairperson**